

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 8

IA 2291/2024 in C.P. (IB)/1661(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **09.05.2024**

NAME OF THE PARTIES: **DEEPAK ADVERTISING AND**
MARKETING VS GOURMET
RENAISSANCES PVT LTD

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 2291/2024 –

1. Mr. Avinash Khanolkar, Advocate a/w Ms. Surekha Yadav, Advocate appeared for the Liquidator.
2. The present application is filed by the Liquidator to place on record progress report for the quarter ended 31.03.2024.
3. Accordingly, report of the Liquidator is taken on record.
4. In view of aforesaid, **IA No. 2291/2024** is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna